

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI**

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**NOTICE**

**Date: 27-8-2020**

Learned Advocates/parties-in-person were already informed that whenever a case is returned, after scrutiny, they shall comply the objections and upload the papers relating to such compliance only and not the entire file, in 'filing in pending cases' tab.

However, some of the learned Advocates/parties-in-person are uploading the entire file (all the papers) in the 'new filing' tab, instead of the relevant papers only, in compliance of objections, in 'filing in pending cases' tab. It is further noticed that some of the Advocates are uploading the cases again and again, without verifying the status of the case already filed, causing much inconvenience to the Registry.

All the learned Advocates/parties-in-person are, therefore, directed to upload only the relevant papers in 'filing in pending cases' tab, if a case is returned and not in the 'new filing' tab and further avoid uploading of cases, already uploaded, again and again, so as to enable the Registry to process the cases expeditiously.

  
Registrar (Judicial)